

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 21/81 SCHEDULED TO BE HELD ON 15.01.2013 BUT ACTUALLY HELD ON 23.01.2013.

The Meeting No. 18/81 of Norms Committee-II was held on 23.01.2013 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
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| 1. | Shri S.K.Jain, D.O. | DIPP |
| 2. | Shri Gajraj Singh, Sr. D.O. | DHI |
| 3. | Shri S.S.Talk | MOS |
| 4. | Shri Parveen Sharma, Dy. DG | DGFT |
| 5. | Shri Raman Kumar, FTDO | DGFT |

1	Case No.:6/18/81-ALC2/2012	Party Name:COTMAC ELECTRONICS (SURAT)PVT LTD	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00362/AM13/	RLA File :52/24/040/00039/AM10/	Lic.No/Date:5210030053 18.03.2010	Defer Date:26.02.2013
	Decision : NC observed that application of the above case has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 26.02.2013.			

2	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date:26.02.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			

3	Case No.:30/1/81-ALC2/2011	Party Name:BHUSHAN POWER & STEEL LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00609/AM11/	RLA File :02/24/040/00190/AM11/	Lic.No/Date:0210154305 02.02.2011	Defer Date:26.02.2013
	Decision : NC observed that MOS has sent a letter to firm to furnish information. NC decided to send a reminder to firm to furnish requisite information asked by MOS. The case stands deferred and to be relisted on 26.2.2013.			

4	Case No.:38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date:26.02.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			
5	Case No.:2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date:26.02.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			
6	Case No.:63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date:26.02.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			
7	Case No.:4/7/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00020/AM12/	RLA File :10/24/040/00128/AM11/	Lic.No/Date:1010042416 06.04.2011	Defer Date:26.02.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			
8	Case No.:8/7/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00024/AM12/	RLA File :05/23/040/00041/AM12/	Lic.No/Date:0510289690 04.05.2011	Defer Date:26.02.2013
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 26.2.2013.			
9	Case No.:13/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00090/AM12/	RLA File :05/23/040/00092/AM12/	Lic.No/Date:0510293233 14.06.2011	Defer Date:26.02.2013
	Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 26.2.2013.			
10	Case No.:14/14/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM12/	RLA File :05/23/040/00103/AM12/	Lic.No/Date:0510293234 14.06.2011	Defer Date:26.02.2013

Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 26.2.2013.

11	Case No.:12/28/81-ALC2/2011	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00232/AM12/	RLA File :05/24/040/00172/AM12/	Lic.No/Date:0510300775 30.08.2011	Defer Date:26.02.2013
	Decision : NC observed that hard copy of application is not received. Hence decided to send a reminder to RA to forward the application. The case stands deferred and to be relisted on 26.2.2013.			

12	Case No.:1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788 08.12.2011	Defer Date:26.02.2013
	Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			

13	Case No.:7/47/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00466/AM12/	RLA File :03/95/040/00781/AM12/	Lic.No/Date:0310673378 29.12.2011	Defer Date:26.02.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			

14	Case No.:3/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM12/	RLA File :03/95/040/00771/AM12/	Lic.No/Date:0310673367 29.12.2011	Defer Date:26.02.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			

15	Case No.:7/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00473/AM12/	RLA File :03/95/040/00777/AM12/	Lic.No/Date:0310673372 29.12.2011	Defer Date:26.02.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			

16	Case No.:5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674593 04.01.2012	Defer Date:26.02.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			

17	Case No.:12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
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		15.01.2013	indexed
HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674606 04.01.2012	Defer Date:26.02.2013
Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			

18	Case No.:15/49/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00481/AM12/	RLA File :03/95/040/00766/AM12/	Lic.No/Date:0310675713 10.01.2012	Defer Date:26.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.2.2013.			

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Case No.:2/53/81-ALC2/2011	Party Name:ALA INDUSTRIAL CORPORATION	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Approved
HQ File :01/81/050/00511/AM12/	RLA File :03/94/040/00894/AM12/	Lic.No/Date:0310676392 12.01.2012	Defer Date:

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.1.2013 as under:-

1. Net weights of export products from Sl. No. 1 to 17 may be specified as under:

Sl. No.	Net Weight(Kgs.)	Sl. No.	Net Weight(Kgs.)
1	380	10	1960
2	560	11	980
3	292	12	1418
4	450	13	2617
5	108	14	1714
6	756	15	653
7	286	16	2514
8	483	17	2623
9	1050		

2. Words “of relevant thickness” may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 19832 Kgs. inclusive of 5.2 % wastage after 2/3rd recovery.

R/A may take suitable consequential action accordingly.

20	Case No.:1/3/81-ALC2/2012	Party Name:ECIE IMPACT PVT. LTD	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00029/AM13/	RLA File :07/24/040/00446/AM12/	Lic.No/Date:0710086493 22.02.2012	Defer Date:26.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.2.2013.			

21	Case No.:19/5/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM13/	RLA File :13/24/040/00049/AM12/	Lic.No/Date:1310038902 23.02.2012	Defer Date:26.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.2.2013.			

20.2.2013.				
22	Case No.:6/3/81-ALC2/2012	Party Name:MSP STEEL & POWER LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00034/AM13/	RLA File :02/24/040/00205/AM12/	Lic.No/Date:0210174594 27.02.2012	Defer Date:26.02.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder hence decided to again remind the firm to expedite the reply. The case stands deferred and to be relisted on 26.2.2013.			
23	Case No.:10/3/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00038/AM13/	RLA File :56/24/040/00004/AM12/	Lic.No/Date:5610000111 01.03.2012	Defer Date:26.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			
24	Case No.:24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date:26.02.2013
	Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			
25	Case No.:51/5/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00118/AM13/	RLA File :29/24/040/00006/AM12/	Lic.No/Date:2910016705 21.03.2012	Defer Date:26.02.2013
	Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 26.2.2013.			
26	Case No.:5/5/81-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Approved
	HQ File :01/81/050/00072/AM13/	RLA File :34/21/040/00584/AM12/	Lic.No/Date:3410033687 27.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No.31(144)2012/TSW(B)/9 dated 9.1.2013 as under:- The norms of above AA is ratified as applied by the firm with nil wastage. R/A may take suitable consequential action accordingly.			
27	Case No.:21/5/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Reject
	HQ File :01/81/050/00088/AM13/	RLA File :04/24/040/00334/AM12/	Lic.No/Date:0410135106 27.03.2012	Defer Date:26.02.2013
	Decision : NC observed that firm has not submitted reply despite three reminders. Hence NC decided to reject the case on ground on non submission of reply. R/A may take suitable consequential action accordingly.			
28	Case No.:23/5/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:21/81-ALC2/2012	Status:Deferred and Re-

			15.01.2013	indexed
	HQ File :01/81/050/00090/AM13/	RLA File :05/23/040/00511/AM12/	Lic.No/Date:0510321078 27.03.2012	Defer Date:26.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			

29	Case No.:16/5/81-ALC2/2012	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00083/AM13/	RLA File :05/23/040/00537/AM12/	Lic.No/Date:0510321468 30.03.2012	Defer Date:26.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.2.2013.			

30	Case No.:45/5/81-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00112/AM13/	RLA File :34/24/040/00019/AM13/	Lic.No/Date:3410033930 24.04.2012	Defer Date:26.02.2013
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 26.2.2013.			

31	Case No.:26/5/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00093/AM13/	RLA File :13/24/040/00006/AM13/	Lic.No/Date:1310039541 25.04.2012	Defer Date:26.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.2.2013.			

32	Case No.:49/5/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00116/AM13/	RLA File :02/24/040/00013/AM13/	Lic.No/Date:0210176896 25.04.2012	Defer Date:26.02.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 26.2.2013.			

33	Case No.:20/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00087/AM13/	RLA File :05/24/040/00029/AM13/	Lic.No/Date:0510323261 26.04.2012	Defer Date:26.02.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			

34	Case No.:14/9/81-ALC2/2012	Party Name:MERRITRONIX PLTD.,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00183/AM13/	RLA File :09/24/040/00029/AM13/	Lic.No/Date:0910052426 30.04.2012	Defer Date:26.02.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			

35	Case No.:37/5/81-ALC2/2012	Party Name:ASIAN COLOUR COATED ISPAT LTD	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00104/AM13/	RLA File :05/23/040/00023/AM13/	Lic.No/Date:0510323627 01.05.2012	Defer Date:26.02.2013
	Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 26.2.2013.			
36	Case No.:2/9/81-ALC2/2012	Party Name:ALUPAN COMPOSITEPANELS PVT.LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM13/	RLA File :05/23/040/00022/AM13/	Lic.No/Date:0510323888 03.05.2012	Defer Date:26.02.2013
	Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 26.2.2013.			
37	Case No.:16/9/81-ALC2/2012	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00185/AM13/	RLA File :06/24/040/00009/AM13/	Lic.No/Date:0610027209 22.05.2012	Defer Date:26.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			
38	Case No.:54/5/81-ALC2/2012	Party Name:SIEMENS LTD	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM13/	RLA File :03/95/040/00131/AM13/	Lic.No/Date:0310696692 29.05.2012	Defer Date:26.02.2013
	Decision : NC observed that application of the firm is still awaited. Hence decided to send a reminder to RA with a copy to firm. The case stands deferred and to be relisted on 26.2.2013.			
39	Case No.:16/12/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00247/AM13/	RLA File :56/24/040/00005/AM13/	Lic.No/Date:5610000535 29.05.2012	Defer Date:26.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 26.2.2013.			
40	Case No.:26/9/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00195/AM13/	RLA File :34/24/040/00053/AM13/	Lic.No/Date:3410034345 13.06.2012	Defer Date:26.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.2.2013.			
41	Case No.:18/9/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed

	HQ File :01/81/050/00187/AM13/	RLA File :05/23/040/00072/AM13/	Lic.No/Date:0510327287 14.06.2012	Defer Date:26.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on .26.2.2013.			

42	Case No.:25/12/81-ALC2/2012	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Approved
	HQ File :01/81/050/00256/AM13/	RLA File :03/95/040/00211/AM13/	Lic.No/Date:0310700583 03.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(237)/11-ME dated 20.12.2012 as under:- The above AA is ratified on repeat basis as per earlier AA No. 031061655 dtd 21.6. 2011 and import item allowed with 1% wastage. R/A may take suitable consequential action accordingly.			

43	Case No.:9/12/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00240/AM13/	RLA File :09/24/040/00162/AM13/	Lic.No/Date:0910053186 04.07.2012	Defer Date:26.02.2013
	Decision : NC observed that the case is under examination at DIPP(Chemical wing). The case stands deferred and to be relisted on .26.2.2013.			

44	Case No.:24/12/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM13/	RLA File :03/95/040/00238/AM13/	Lic.No/Date:0310701259 09.07.2012	Defer Date:26.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on .26.2.2013.			

45	Case No.:3/12/81-ALC2/2012	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00234/AM13/	RLA File :05/23/040/00024/AM13/	Lic.No/Date:0510329213 10.07.2012	Defer Date:26.02.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder hence decided to again remind the firm to expedite the reply. The case stands deferred and to be relisted on 26.2.2013.			

46	Case No.:5/12/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM13/	RLA File :04/24/040/00068/AM13/	Lic.No/Date:0410138055 13.07.2012	Defer Date:26.02.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder hence decided to again remind the firm to expedite the reply. The case stands deferred and to be relisted on 26.2.2013.			

47	Case No.:21/12/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM13/	RLA File :56/24/040/00011/AM13/	Lic.No/Date:5610000794 13.07.2012	Defer Date:26.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on .26.2.2013.			

.26.2.2013.

48	Case No.:11/9/81-ALC2/2012	Party Name:ADOR POWERTRON LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Approved
	HQ File :01/81/050/00180/AM13/	RLA File :31/83/040/00069/AM13/	Lic.No/Date:3110055034 18.07.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. dated 3(49)/2012/TSW(B)/388 dated 23.11.2012 as under:- The AA is ratified as per comments of DHI in r/o AA no.. 3110052357 dated 11.1.2012 as export and import items of both authorizations are same. R/A may take suitable consequential action accordingly.			

49	Case No.:7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date:26.02.2013
	Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on .26.2.2013.			

50	Case No.:22/12/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00253/AM13/	RLA File :34/24/040/00090/AM13/	Lic.No/Date:3410034692 23.07.2012	Defer Date:26.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.2.2013.			

51	Case No.:27/12/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00258/AM13/	RLA File :04/24/040/00082/AM13/	Lic.No/Date:0410138336 24.07.2012	Defer Date:26.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.2.2013.			

52	Case No.:10/12/81-ALC2/2012	Party Name:SAMRAT HOUSEWARE (P) LTD	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00241/AM13/	RLA File :04/24/040/00084/AM13/	Lic.No/Date:0410138485 30.07.2012	Defer Date:26.02.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder hence decided to again remind the firm to expedite the reply. The case stands deferred and to be relisted on 26.2.2013.			

53	Case No.:5/15/81-ALC2/2012	Party Name:PSL LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM13/	RLA File :03/95/040/00386/AM13/	Lic.No/Date:0310706974 30.08.2012	Defer Date:26.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.2.2013.			

54	Case No.:7/18/81-ALC2/2012	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Approved
	HQ File :01/81/050/00363/AM13/	RLA File :07/24/040/00233/AM13/	Lic.No/Date:0710090888 24.09.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.1.2013 as under:- Taking clue from SION C-832, Advance Authorisation is ratified as under: 1. Words “250 mm x 250 mm x1mm” may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 519Kgs. inclusive of a wastage of 30 %. 2. Words “370 mm x 470 mm x1mm” may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as 2069Kgs. inclusive of a wastage of 30 %. 3. Words “Dia 315 mm x0.8 mm” may be suffixed with the description of import item at Sl. No. 3 and its quantity may be allowed as applied for i.e. 1619 Kgs. inclusive of a wastage of 8.6 %. 4. Words “ Dia240 mm x0.8 mm” may be suffixed with the description of import item at Sl. No. 4 and its quantity may be allowed as 606 Kgs. inclusive of a wastage of 10%. R/A may take suitable consequential action accordingly.			

55	Case No.:3/15/81-ALC2/2012	Party Name:MIPALLOY,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00304/AM13/	RLA File :04/24/040/00034/AM13/	Lic.No/Date:0410140089 27.09.2012	Defer Date:26.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 26.2.2013.			

56	Case No.: 9/18/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00365/AM13/	RLA File :07/24/040/00262/AM13/	Lic.No/Date:0710090999 27.09.2012	Defer Date:26.02.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No. 30(271)2011-ME dated 2.1.2013 as under:- 1 Difference between export and import product . 2 Process of manufacturing and stepwise wastage therein. 3 Wastage justification. 4 Complete specifications of Export and import product. The case stands deferred and to be relisted on 26.2.2013.			

57	Case No.:1/15/81-ALC2/2012	Party Name:KALPANA INTERNATIONAL	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00302/AM13/	RLA File :06/24/040/00023/AM13/	Lic.No/Date:0610029172 28.09.2012	Defer Date:26.02.2013
	Decision : As per recommendation of representative of DIPP present in the meeting, NC decided to send a letter to firm to submit following information:- 1 SI No. 3,4,5 &11 of SDF. The case stands deferred and to be relisted on 26.2.2013.			

58	Case No.: 3/18/81-ALC2/2012	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Approved
	HQ File :01/81/050/00359/AM13/	RLA File :03/94/040/00548/AM13/	Lic.No/Date:0310711508 03.10.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide OM No. 46011/64/2011-PC-II dated 7.1.2013 as under:-			
	Item to be exported	Quantity		

	LIDDING FOIL (coated PVC film)	1 Kg
	Raw material allowed for import	Quantity
	1 Relevant LID Foil (PVC film)Jumbo Rolls	1.64 kg
	2 Nitro Cellulose	0.016 kg
	R/A may take suitable consequential action accordingly.	

59

Case No.:4/18/81-ALC2/2012	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Approved
HQ File :01/81/050/00360/AM13/	RLA File :03/94/040/00510/AM13/	Lic.No/Date:0310711510 03.10.2012	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide OM No. 46011/64/2011-PC-II dated 9.1.2013 as under:-			
Item to be exported	Quantity		
Cold Foil Blister Film	1 Kg		
Raw material allowed for import	Quantity		
1 Cold foil Blister foil 60 micron PVC/45 micron Alumunium/25 micron OPA (Nylon)	1.64 kg		
2 Acrylate Coat	0.016 kg		
R/A may take suitable consequential action accordingly.			

60	Case No.:5/18/81-ALC2/2012	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Approved
	HQ File :01/81/050/00361/AM13/	RLA File :09/24/040/00366/AM13/	Lic.No/Date:0910054140 18.10.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(46)/2012/TSW(B)/22 dated 22.1.2013:- The above AA is ratified on repeat basis as per earlier AA No. 0910038413 dated 3.7.2009 ratified in NC M.No 17/81 dtd 20.11.2012 as under:-			
	Export Product	Quantity	Import item	Quantity allowed
	Integral Heavy weight Drill pipe	1 Kg	1. Profiled semi finished hollow bar of relevant dia and length	1.035 Kg
			2. Coating Material	0.5 litre /piece of export product
			3. Hard banding material	2.73 kg/piece of export product
	R/A may take suitable consequential action accordingly.			

61	Case No.:13/21/81-ALC2/2012	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00391/AM13/	RLA File :05/24/040/00268/AM13/	Lic.No/Date:0510337524 19.10.2012	Defer Date:26.02.2013
	Decision :NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 26.2.2013			

Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.2.2013.

62	Case No.: 14/21/81-ALC2/2012	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00392/AM13/	RLA File :04/24/040/00057/AM13/	Lic.No/Date:0410140599 19.10.2012	Defer Date:26.02.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 26.2.2013.			

63	Case No.: 9/21/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00387/AM13/	RLA File :13/24/040/00037/AM13/	Lic.No/Date:1310041438 30.10.2012	Defer Date:26.02.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.2.2013			

64	Case No.: 8/18/81-ALC2/2012	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Approved
	HQ File :01/81/050/00364/AM13/	RLA File :02/24/040/00126/AM13/	Lic.No/Date:0210183483 31.10.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 23.1.2013 as under:- Advance Authorization is ratified as under on repeat basis as per Advance Authorization No. 0210164755 dated 26.08.2011ratified in Norms Committee Meeting No. 48/81 dated 14/02/2012: 1. Net weight of export product may be specified as 4235Kgs. 2. Quantity of import item at Sl.No.1 may be allowed as 837.16Kgs. inclusive of 2 % wastage 3. Word “relevant” may be prefixed with the description of import item at S.No.2 and its quantity may be allowed as 291.2Kgs.. inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

65	Case No.: 4/21/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00382/AM13/	RLA File :03/95/040/00418/AM13/	Lic.No/Date:0310714097 01.11.2012	Defer Date:26.02.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.2.2013			

66	Case No.: 6/21/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00384/AM13/	RLA File :03/95/040/00419/AM13/	Lic.No/Date:0310714087 01.11.2012	Defer Date:26.02.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.2.2013			

67	Case ALC No.: 7/21/81-2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Deferred and Re-indexed
	HO File :01/81/050/00385/AM13/	RLA File :03/95/040/00420/AM13/	Lic.No/Date:0310714088	Defer

		01.11.2012	Date:26.02.2013
Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.2.2013			

68	Case No.:8/21/81-ALC2/2012	Party Name:STEAM TURBINE ENGINEERING [I] PVT. LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00386/AM13/	RLA File :03/95/040/00493/AM13/	Lic.No/Date:0310714098 01.11.2012	Defer Date:26.02.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.2.2013			

69	Case No.:12/21/81-ALC2/2012	Party Name:RAHUL GRAPHITES LTD.,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00390/AM13/	RLA File :03/95/040/00472/AM13/	Lic.No/Date:0310714083 01.11.2012	Defer Date:26.02.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.2.2013			

70	Case No.:10/21/81-ALC2/2012	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Approved
	HQ File :01/81/050/00388/AM13/	RLA File :03/95/040/00556/AM13/	Lic.No/Date:0310714777 09.11.2012	Defer Date:
	Decision : The above AA is ratified on repeat basis as per earlier AA No. 031061655 dtd 21.6. 2011 and import item is allowed with 1% wastage. R/A may take suitable consequential action accordingly.			

71	Case No.:11/21/81-ALC2/2012	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00389/AM13/	RLA File :04/24/040/00172/AM13/	Lic.No/Date:0410141024 15.11.2012	Defer Date:26.02.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.2.2013			

72	Case No.:3/21/81-ALC2/2012	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00381/AM13/	RLA File :03/94/040/00699/AM13/	Lic.No/Date:0310714994 16.11.2012	Defer Date:26.02.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.2.2013			

73	Case No.:1/18/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00357/AM13/	RLA File :08/24/040/00243/AM13/	Lic.No/Date:0810116348 19.11.2012	Defer Date:26.02.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.2.2013.			

74	Case No.: 2/18/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00358/AM13/	RLA File :08/24/040/00217/AM13/	Lic.No/Date:0810116349 19.11.2012	Defer Date:26.02.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.2.2013.			

75	Case No.: 1/21/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00379/AM13/	RLA File :29/21/040/00006/AM13/	Lic.No/Date:2910019168 26.11.2012	Defer Date:26.02.2013
	Decision : NC observed that application of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 26.2.2013			

76	Case No.: 2/21/81-ALC2/2012	Party Name:SEIKO-MARAICA ELECTRICAL MFG (INDIA) PVT LTD	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00380/AM13/	RLA File :04/24/040/00183/AM13/	Lic.No/Date:0410141371 29.11.2012	Defer Date:26.02.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIT for comments. The case stands deferred and to be relisted on 26.2.2013			

77	Case No.: 5/21/81-ALC2/2012	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00383/AM13/	RLA File :03/95/040/00676/AM13/	Lic.No/Date:0310716192 03.12.2012	Defer Date:26.02.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 26.2.2013			

78	Case No.: 15/21/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00393/AM13/	RLA File :34/24/040/00222/AM13/	Lic.No/Date:3410035748 28.12.2012	Defer Date:26.02.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.2.2013.			

79	Case No.: 16/21/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00394/AM13/	RLA File :05/23/040/00398/AM13/	Lic.No/Date:0510342444 03.01.2013	Defer Date:26.02.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.2.2013.			

80	Case No.: 17/21/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00395/AM13/	RLA File :08/24/040/00296/AM13/	Lic.No/Date:0810117396	Defer Date:26.02.2013

07.01.2013

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.2.2013.

81	Case No.:18/21/81-ALC2/2012	Party Name:ARUN INTERNATIONAL	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00396/AM13/	RLA File :05/23/040/00406/AM13/	Lic.No/Date:0510342721 08.01.2013	Defer Date:26.02.2013
	Decision : NC decided to defer the case for detail examination. The case stands deferred and to be relisted on 26.2.2013.			

82	Case No.:19/21/81-ALC2/2012	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:21/81-ALC2/2012 15.01.2013	Status:Case Added
	HQ File :01/81/050/00397/AM13/	RLA File :07/24/040/00415/AM13/	Lic.No/Date:0710092967 08.01.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 26.2.2013.			

Offline Agenda 15.1.2013

Sl No. 321

CASE NO. AR- 136	M/s. Torrent Cables Ltd.
Meeting No. 21/81	F.No.01/81/050/377/AM10/DES-II
Dated:15.01.2013	Advance Licence No. 0810090290 dated 05.07.2010

Decision : NC decided to call the firm to appear for personal hearing on 06.02.2013. The case stands deferred and to be re-listed on 26.2.2013.

Sl. No. 322

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 21/81	F.No.01/81/050/0488/AM10/DES-II
Dated:15.01.2013	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be re-listed on 26.02.2013.

Sl No. 323

CASE NO. –AR-01	M/s Mercury Industries Ltd.
Meeting No. 21/81	F.No.01/81/50/202/AM12/DES-II
Dated:15.01.2013	Advance licence No. 0610022807 dtd 12.07.2011

Decision :NC decided to defer the case for re-examination by MOS. The case stands deferred and to be re-listed on 26.02.2013.

Sl No. 324

CASE NO. AR-28	M/s JSW Severfield Structures
Meeting No. 21/81	F.No.01/81/50/238/AM12/DES-II
Dated:15.01.2013	Advance licence No. 0310648317 dtd 12.08.2011

Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 26.2.2013.

SI No. 325

CASE NO. AR-35	M/s PME Power Solutions(I) Ltd., Noida
Meeting No. 21/81	F.No.01/81/50/90/AM09/DES-II
Dated:15.01.2013	Advance licence No. 0510216261 dtd 12.02.2008

Decision : NC decided to defer the case for examination of PIC decision in this case. The case stands deferred and to be re-listed on 26.2.2013.

SI No. 326

CASE NO. AR- 48	M/s. Permasteelisa Pvt. Ltd.
Meeting No. 21/81	F.No.01/81/50/764/AM09/DES-II
Dated:15.01.2013	Advance Licence No. 0710063303 dated 27.02.2009

Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 26.2.2013.

SI No. 327

CASE NO. AR- 49	M/s. Permasteelisa Pvt. Ltd.
Meeting No. 21/81	F.No.01/81/50/376/AM09/DES-II
Dated:15.01.2013	Advance Licence No. 0710059597 dated 08.09.2008

Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 26.2.2013.

SI No. 328

CASE NO. AR- 51	M/s. Narayan Powertech (P) Ltd.
Meeting No. 21/81	F.No.01/81/50/1642/AM04/DES-II
Dated:15.01.2013	Advance Licence No. 3410009867 dated 04.03.2004

Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 26.2.2013.

SI No. 329

CASE NO. AR- 64	M/s. REMI Edelstahl Tubulars Ltd.
Meeting No. 21/81	F.No.01/81/162/444/AM13/DES-II
Dated:15.01.2013	Advance Licence No. 0310197603 dated 25.04.2003

Decision : NC decided to reject the request of firm to consider fulfillment of export obligation for using different grade of export item.

SI No. 330

CASE NO. AR- 65	M/s. Ratnesh Metal Industry Pvt. Ltd.
Meeting No. 21/81	F.No.01/81/50/374/AM11/DES-II
Dated:15.01.2013	Advance Licence No. 0810085115 dated 21.12.2009

Decision : NC decided to defer the case for re-examination by MOS. The case stands deferred and to be re-listed on 26.2.2013.

SI No. 331

CASE NO. AR- 66	M/s. Alstrong Enterprises India Pvt. Ltd.
Meeting No. 21/81	F.No.01/81/50/211/AM11/DES-II
Dated:15.01.2013	Advance Licence No. 0510267939 dated 12.07.2010

Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be re-listed on 26.2.2013

SI No. 332

CASE NO. AR- 67	M/s. Asiatic Electricals & Switchgear Pvt. Ltd.
Meeting No. 21/81	F.No.01/81/50/812/AM09/DES-II
Dated:15.01.2013	Advance Licence No. 0510239236 dated 31.03.2009

Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 26.2.2013

SI No. 333

CASE NO. AR- 68	M/s. Narayan Powertech (P) Ltd.
Meeting No. 21/81	F.No.01/81/50/971/AM07/DES-II
Dated:15.01.2013	Advance Licence No. 3410017503 dated 28.11.2006

Decision : NC decided to forward the application of firm for examination by DHI. The case stands deferred and to be re-listed on 26.2.2013

SI No. 334

CASE NO. AR- 69	M/s. Narayan Powertech (P) Ltd.
Meeting No. 21/81	F.No.01/81/50/1582/AM06/DES-II
Dated:15.01.2013	Advance Licence No. 3410015668 dated 29.12.2005

Decision : NC decided to forward the application of firm for examination by DHI. The case stands deferred and to be re-listed on 26.2.2013

SI No. 335

CASE NO. AR- 70	M/s. Narayan Powertech (P) Ltd.
Meeting No. 21/81	F.No.01/81/50/78/AM07/DES-II
Dated:15.01.2013	Advance Licence No. 3410015923 dated 24.4.2006

Decision : NC decided to forward the application of firm for examination by DHI. The case stands deferred and to be re-listed on 26.2.2013

SI No. 336

CASE NO. AR- 71	M/s. Minox metal (P) Ltd, Bangalore
Meeting No. 21/81	F.No.01/81/50/432/AM10/DES-II
Dated:15.01.2013	Advance Licence No. 0710069470 dated 19.01.2010

Decision : NC decided to forward the representation of firm for re-examination by MOS. The case stands deferred and to be re-listed on 26.2.2013

SI No. 337

CASE NO. AR- 72	M/s. Bonlon Steels Pvt. Ltd.
Meeting No. 21/81	F.No.01/81/50/163/AM13/DES-II
Dated:15.01.2013	Advance Licence No. 0510321901 dated 10.4.2012

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Decision : NC decided to forward the representation of firm for re-examination by DIPP. The case stands deferred and to be re-listed on 26.2.2013

Sl No. 338

CASE NO. AR- 73	M/s. Bharat Udyog,
Meeting No. 21/81	F.No.01/81/50/228/AM10/DES-II
Dated:15.01.2013	Advance Licence No. 1810002271 dated 27.06.2008

Decision : NC decided to forward the representation of firm for re-examination by MSME. The case stands deferred and to be re-listed on 26.2.2013

Sl. No.339

CASE NO. AR-74	M/s S.S. Exim., New Delhi.
Meeting No. 21/81	F. No. 01/81/50/176/AM-13/DES-II
Dated 15.01.2013	Advance Licence No. 0510326665 dated 05.06.2012

Decision : NC decided to call the firm to appear for personal hearing on 06.02.2013. The case stands deferred and to be re-listed on 26.2.2013.

Sl. No.340

CASE NO. AR-75	M/s Rahee Track Technologies (P) Ltd.
Meeting No. 21/81	F. No. 01/81/50/239/AM-12/DES-II
Dated 15.01.2013	Advance Licence No. 0210161414 dated 30.06.2011

Decision : NC decided to forward the representation of firm for re-examination by DIPP. The case stands deferred and to be re-listed on 26.2.2013

Sl. No.341

CASE NO. AR-76	M/s Rajguru Enterprises (P) Ltd., Mumbai.
Meeting No. 21/81	F. No. 01/85/50/141/AM-12/DES-II
Dated 15.01.2013	Advance Licence No. 0310657016 dated 29.09.2011

Decision : NC decided to forward the representation of firm for re-examination by DIPP. The case stands deferred and to be re-listed on 26.2.2013

Sl. No.342

CASE NO. AR-77	M/s Emerson Process management (India) P. Ltd
Meeting No. 21/81	F. No. 01/81/50/228/AM10
Dated 15.01.2013	Advance Licence No. 0310446118,0310423017,0310464168

Decision :NC decided to send a letter to firm to submit following information:-

1 To get certificate from Central excise certifying usage of imported item or alternatively certificate from project Authority.

The case stands deferred and to be re-listed on 26.2.2013

Sl. No.343

CASE NO. AR-78	M/s Svam Packaging industries Ltd
Meeting No. 21/81	F. No. 01/81/50/313/AM12/DES-II
Dated 15.01.2013	Advance Licence No. 0510305247 dated 14.10.2011

Decision : NC decided to forward the representation of firm for re-examination by DIPP. The case stands deferred and to be re-listed on 26.2.2013

PART – C – DEFERRED

Sl. No. 73

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 21/81	F.No.01/81/162/009/AM'11/DES-II
Dated:15.01.2013	

Decision : NC observed that comments of M/o Mines is still awaited despite reminders hence decided to send a D.O. letter to J.S., M/o Mines. . The case stands deferred and to be re-listed on 26.2.2013

Sl No. 74

CASE NO. C- 14	M/s. Honeywell Electrical Devices and Systems India Ltd.
Meeting No. 21/81	F.No.01/81/162/0007/AM'12/DES-II
Dated:15.01.2013	Request for modification in wastage norms in r/o M/s. Honeywell Electrical Devices and Systems India Ltd, an 100% EOU unit.

Decision :NC decided to send a reminder to MSME to expedite comments. The case stands deferred and to be re-listed on 26.2.2013

Sl No. 75

CASE NO. C- 17	M/s. Deep Recycling Industries, an 100% EOU at Jamnagar
Meeting No. 21/81	F.No.01/81/162/489/AM'13/DES-II
Dated:15.01.2013	Fixation of wastage norms for Brass Bars/Rods, Brass billets, components etc.

Decision :NC decided to fix the wastage norms of above item as per written comments of DIPP vide U.O. dated 23.1.2013 as under:-

Following wastage Norms is fixed in terms of para 6.8(e) of Foreign Trade Policy for the manufacture of brass items in line with the Norms Committee team report for same products manufactured by EOUs in Jamnagar area submitted in February, 2011:

A.Wastage during Segregation:

Description	Quantity	Description	Quantity
Segregated/processed mixed Copper scrap	1 Kg	Mixed metal copper scrap with impurities like iron & Steel, Plastic/rubber etc	As per actual subject to a maximum of 1.50Kgs.

B. Wastage norms for the manufacture of brass items from Segregated/processed mixed copper scrap and Zinc Scrap/Ingots/Billets.

(i) For Brass ingots/Billets

Export Item		Input Item	
Description	Quantity	Description	Quantity

Brass Ingots/ Billets	1 Kg.	1. Segregated/ processed mixed copper scrap 2. Zinc Scrap OR Zinc Ingots/Billets	1.08 Kg./Kg. content in export product 1.06Kg./Kg. content in export product 1.02Kg./Kg. content in export product
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(ii) Brass Bars/Rods/Solid sections/profiles

Export Item		Input Item	
Description	Quantity	Description	Quantity
Brass Bars/Rods/Solid sections/profiles	1 Kg.	1. Segregated/processed mixed copper scrap 2. Zinc Scrap OR Zinc Ingots/Billets	1.10Kg./Kg. content in export product 1.08Kg./Kg. content in export product 1.04Kg./Kg. content in export product

(iii)Brass Pipes/Tubes/Hollow Sections

Export Item		Input Item	
Description	Quantity	Description	Quantity
Brass Pipes/Tubes/Hollow Sections	1 Kg.	1. Segregated/processed mixed copper scrap 2. Zinc Scrap OR Zinc Ingots/Billets	1.14Kg./Kg. content in export product 1.12Kg./Kg. content in export product 1.08Kg./Kg. content in export product

(iv)Machined articles/Components/parts/accessories made out of brass rods/bars/solid sections/solid profiles

Export Item		Input Item	
Description	Quantity	Description	Quantity
Machined articles/Components/parts/accessories made out of brass rods/bars/solid sections/solid profiles	1 Kg.	1.Segregated/processed mixed copper scrap 2. Zinc Scrap OR Zinc Ingots/Billets	1.26Kg./Kg. content in export product 1.24Kg./Kg. content in export product

			1.20Kg./Kg. content in export product
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It may also be clarified to Development Commissioner, Kandla SEZ that the above wastage norms are applicable for the manufacture of brass items from mixed metal copper scrap with impurities like iron & Steel, Plastic/rubber etc. and Zinc Scrap/Ingots/Billets and not applicable for the manufacture of brass items from normal copper scrap.

Development Commissioner, Kandla SEZ may take necessary action accordingly.

SI No. 76

CASE NO. C- 18	M/s. Sterlite Industries Ltd
Meeting No. 21/81	F.No.01/81/162/349/AM'13/DES-II
Dated:15.01.2013	Fixation of adhoc norms in r/o Annual AA No. 0310642197 dated 13.07.2011

Decision : The Committee observed that the reply from the firm is still awaited hence decided to send a reminder to firm to submit reply. The case stands deferred and to be re-listed on 26.2.2013.

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SI. No.77

CASE NO. C-20	M/s Ravin Cables Ltd
Meeting No. 21/81	F. No. 01/81/162/590/AM13/DES-II
Dated 15.01.2013	Seeking clarification in r/o Advance Licence No. 0310425951 dtd 09.04.2007 issued under SION

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 26.2.2013.

Supplementary Agenda

CASE NO. AR- 29	M/s N.R.D. Collection, Moradabad
Meeting No. 21/81	F.No. 1/81/162/886/AM12/DES-II
Dated:15.01.2013	Advance Licence No. 0510309752 dated 29.11.2011
	Request for amendment in export product.

Decision : NC observed that comments of MSME has been received and noted. NC decided to process the case on file for approval of DG on change/ amendment of export item in r/o above authorization.

NC also noted that wastage of SION C-1794 seem to be on a higher side. DIPP be requested to re-examine / review of wastage norms of SION C-1794..
